

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NÖRMS COMMITTEE-II MEETING NO. 42/10 HELD ON 19.01.2010.

The Meeting No. 42/10 of Norms Committee-II was held on 19.01.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D.Ghosh, AIA	M/o Steel
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Sh. A.K. Mishra, Asst. Dir.	M/o Steel
6.	Sh. Shyam Sunder, DDG	DGFT

1	Case No.: 12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/0048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 16.03.2010.			

2	Case No.: 9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Approved
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 16.03.2010. C&PC representative stated that the case could be cleared based on comments given by them in case of DGFT reference No. 769/770/771/AM07/DES-VII dated 03.01.2007. NC debated the matter and ratified the norms for this set of export products considering 3 nos. of blades as given in C&PC comments. RA to work out the allowed quantity accordingly.

R/A may take suitable consequential action accordingly.

3	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.03.2010.The case stands deferred and to be relisted on 16.03.2010.			

4	Case No.:3/25/85-ALC3/2008	Party Name:CORAMANDEL ELECTRONICS	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Approved
	HQ File :01/85/050/00180/AM09/	RLA File :04/24/040/00167/AM09/	Lic.No/Date:0410099138 13.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. Based on the recommendations of MIT, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis. R/A may take suitable consequential action accordingly.			

5	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:16.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.

6	Case No.: 10/40/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status: Approved
	HQ File :01/81/050/00608/AM09/	RLA File :07/24/040/00489/AM09/	Lic.No/Date:0710061678 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. C&PC representative stated that the case could be cleared based on comments given by them in case of DGFT reference No. 769/770/771/AM07/DES-VII dated 03.01.2007. NC debated the matter and ratified the norms for this set of export products considering 3 nos. of blades as given in C&PC comments. RA to work out the allowed quantity accordingly. R/A may take suitable consequential action accordingly.			

7	Case No.: 12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status: approved
	HQ File :01/81/050/00610/AM09/	RLA File :07/24/040/00510/AM09/	Lic.No/Date:0710061686 15.12.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

Advance authorization may be ratified as under on repeat basis as per Advance Authorization No.0710055797 dated 12.02.2008 ratified in NC meeting No. 53/80 dated 31.03.2009, Advance Authorization No.0710054332 dated 5.11.2007 & Advance Authorization No.0710059954 dated 19.09.2008 both ratified in NC meeting No.6/80 dated 12.05.2009.

1. Net weight of export products from S.Nos. 1 to 7 may be specified as 9.18 Kgs., 39.98 Kgs., 66 Kgs., 64.5 Kgs., 26.9 Kgs., 99.95 Kgs & 42.92 Kgs. respectively.
2. Quantity of import item at S.No. 1 may be allowed as 80.04 Kgs inclusive of 771% wastage after taking 15% recovery.
3. Quantity of import item at S.No. 2 may be allowed as 129.4 Kgs inclusive of 224 % wastage after taking 15% recovery.
4. Quantity of import item at S.No. 3 may be allowed as 324.52 Kgs inclusive of 392% wastage after taking 15% recovery.
5. Quantity of import item at S.No. 4 may be allowed as 317.14 Kgs inclusive of 392% wastage after taking 15% recovery.
6. Quantity of import item at S.No. 5 may be allowed as 135.5 Kgs inclusive of 404 % wastage after taking 15% recovery.
7. Quantity of import item at S.No. 6 may be allowed as 453.5 Kgs inclusive of 354 % wastage after taking 15% recovery.
8. Quantity of import item at S.No. 7 may be allowed as 49 Kgs inclusive of 14 % wastage after taking 15% recovery

R/A may take suitable consequential action accordingly.

8	Case No.:16/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00614/AM09/	RLA File :31/24/040/00242/AM09/	Lic.No/Date:3110036418 15.12.2008	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.03.2010.The case stands deferred and to be relisted on 16.03.2010.			

9	Case No.: 17/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00615/AM09/	RLA File :31/24/040/00241/AM09/	Lic.No/Date:3110036419 15.12.2008	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.03.2010.The case stands deferred and to be relisted on 16.03.2010.			

10	Case No.: 18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL LIMITED,	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be relisted on 16.03.2010.			

11	Case No.: 25/1/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Rejected
	HQ File :01/81/050/00793/AM09/	RLA File :34/24/040/00224/AM09/	Lic.No/Date:3410023788 20.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

12	Case No.: 1/3/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM10/	RLA File :31/24/040/00001/AM10/	Lic.No/Date:3110038033 06.04.2009	Defer Date:16.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee decided that a copy of the reply received from the firm may be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 16.03.2010.

13	Case No.: 24/33/81-ALC2/2009	Party Name:FARMOZ ELECTRICALS	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00303/AM10/	RLA File :03/94/040/01089/AM09/	Lic.No/Date:0310516244 20.04.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.03.2010.			

14	Case No.: 10/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Approved
	HQ File :01/81/050/00057/AM10/	RLA File :03/95/040/00076/AM10/	Lic.No/Date:0310521731 28.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. C&PC representative present in the meeting suggested that item No. 1 can be allowed as per SION S. No. H-31 and item no. 2 can be allowed as per packing policy. NC debated and decided to ratify the norms accordingly. R/A may take suitable consequential action accordingly.			

15	Case No.: 13/11/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Rejected
	HQ File :01/81/050/00060/AM10/	RLA File :61/24/040/00006/AM10/	Lic.No/Date:6110000312 29.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. Based on the DHI letter dated 11.01.2010(copy enclosed), the NC decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

16	Case No.: 16/11/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00063/AM10/	RLA File :13/24/040/00006/AM10/	Lic.No/Date:1310028901 02.06.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 16.03.2010.			

17	Case No.:20/11/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status: approved
	HQ File :01/81/050/00067/AM10/	RLA File :05/24/040/00119/AM10/	Lic.No/Date:0510243000 04.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.03.2010			

18	Case No.:9/19/81-ALC2/2009	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM10/	RLA File :03/95/040/00275/AM10/	Lic.No/Date:0310531760 31.07.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.03.2010.The case stands deferred and to be relisted on 16.03.2010.			

19	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deferred and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.03.2010.			

20	Case No.:20/33/81-ALC2/2009	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status: approved
	HQ File :01/81/050/00299/AM10/	RLA File :03/95/040/00366/AM10/	Lic.No/Date:0310538430 18.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- - Following words may be suffixed with the description of export product: “Size 2000 x 6000 x 29 MM – 1 No. - Size 2500 x 6000 x 39 MM – 1 No. - Size 2700 x 2600 x 34 MM – 1 No.” - Word “relevant” may be prefixed with the descriptions of import items at S. Nos. 1 & 2 and their quantities may be allowed as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

21	Case No.:21/33/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00300/AM10/	RLA File :52/24/040/00012/AM10/	Lic.No/Date:5210028344 24.09.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010: - - Thickness of item of import. - Information in respect of S.No. 5 of Standard Deficiency Format. - Weight of nut, screws etc. in the export product.			

22	Case No.:9/33/81-ALC2/2009	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM10/	RLA File :07/24/040/00276/AM10/	Lic.No/Date:0710068015 04.11.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

23	Case No.:6/33/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00285/AM10/	RLA File :07/24/040/00270/AM10/	Lic.No/Date:0710068044 05.11.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.03.2010.			

24	Case No.:7/33/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00286/AM10/	RLA File :03/94/040/00630/AM10/	Lic.No/Date:0310544190 05.11.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.03.2010.			

25	Case No.:8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to DC(MSME) for examination and comments. The case stands deferred and to be relisted on 16.03.2010.			

26	Case No.:13/33/81-ALC2/2009	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status: approved
	HQ File :01/81/050/00292/AM10/	RLA File :02/24/040/00147/AM10/	Lic.No/Date:0210133456 09.11.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

27	Case No.:16/33/81-ALC2/2009	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status: approved
	HQ File :01/81/050/00295/AM10/	RLA File :07/24/040/00297/AM10/	Lic.No/Date:0710068115 09.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis. R/A may take suitable consequential action accordingly.			

28	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:42/81-ALC2/2009 19.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.03.2010			

PART –AR –DEFFER

S.No.81

Case No.AR -6	M/s. Power Gear Ltd.,Bangalore
Meeting No.42/81	F.No.01/81/50/742/AM08/DES-II
Dated19.01.2010	Advance Licence No 07100554346 dt.16-01-2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.03.2010

S.No.82

Case No.AR	M/s Raychem RPG Ltd.Mumbai
Meeting No.42/81	F.No.01/81/162/772 /AM07/DES-II
Dated: 19.01.2010	Advance Licence No 0310340407 dt 21-07-2005
	RLA F.No.03/95/39/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.

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S.No.83

Case No. AR-11	M/s Salvi Chemical Industries Ltd. Mumbai
Meeting No.42/81	F.No.01/83/50/1397/AM08/DES-IV/DES-II
Dated 19.01.2010	Advance Licence No.0310446666 dt.17-10-2007
	RLA F.No.03/95/040/721/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.03.2010. The case stands deferred and to be relisted on 16.03.2010.

S.No.84

Case No. AR-48	M/s Laxmi Electronics Mould & Precision Engineering Ltd., Bangalore
Meeting No.42/81	F.No.01/81/050/00633/AM04/DES-II
Dated 19.01.2010	Advance License No. 0710032408 dt.09.09.2004
	RLA F.No.07/24/040/05323/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. NC decided that the file may be forwarded to DHI since the previous papers are not immediately available with them. The case stands deferred and to be relisted on 16.03.2010.

S.No.85

Case No. AR-50	M/s Larsen & Toubro Ltd., Mumbai
Meeting No.42/81	F.No.01/81/050/00173/AM09/DES-II

Dated 19.01.2010	Advance License No. 0310476175 dt.24.06.2008
	RLA F.No.03/95/040/0263/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(54)/2008-IPHW dated 07.01.2010 as below:-

1. Import item No. 1 may be allowed on net to net basis with accountability clause.
2. Import item No. 2 may be allowed as applied for.

R/A may take suitable consequential action accordingly.

PART –C - DEFFER

S.No. 61

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 42/81	F.No. 01/81/162/677/am08/DES-II
Dated: 19.01.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.

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S.No.62

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No.42/81	F.No.01/81/162/767/AM09/DES-II
Dated 19.01.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.

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PART D -FRESH

S.No.16

Case No. D -07	M/S Banke Bihari Steels, Mumbai and M/S Suncity Sheets Pvt. Ltd., Jodhpur through EEPC (India), Kolkata
Meeting No.42/81	F.No.01/81/162/451/AM10/DES-II

Dated 19.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 42/81 held on 19.01.2010. NC decided that DGFT office may work out the values and forward the same to DEPB committee.
